

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 14239/2017

NO. 14506577 SATYA DEO GIRI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS THR SECRETARY

Respondent(s)

(Returnable Notice has been issued for 14.08.2017. Under I/C before Court category.

D.No.8182/2017 has been linked with D.No.8505/2017 arising out of common order.)

Date : 04-10-2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, AOR
Mr. Amar Deep Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite availing opportunity, learned counsel for the petitioner has not furnished fresh particulars and also not taken fresh steps in respect of respondent nos. 3 and 4. As a last chance, four weeks' time is given for furnishing fresh particulars and also taking fresh steps for effecting service of notice upon them. Notice thereafter be issued.

List again on 21.11.2017.

(SANJAY PARIHAR)
Registrar